

**BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

O.A.No.74 OF 2022(SZ)

T. Rathnasamy

...Applicant

-Vs-

The District Collector & Others

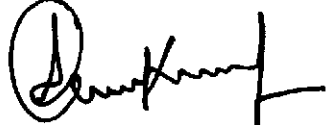
... Respondent

INDEX TO ADDITIONAL TYPED SET – II

S.No	Dates	Description of Documents	Page no
1.	February, 2023	Details of Quarries Inspected By the Authorities	1
2.	30.05.2023	Communication from NHA I to District Collector, Tiruppur	9
3.	02.09.2023	Communication from NHA I to District Collector, Tiruppur	10
4.	29.11.2024	Representation Made by Jagannathasamy to District Collector along with translation copy	11
5.	-	Bench Formation Plan	18
6.	-	Bench formation – Satellite view	19
6.	-	Photographs	20

It is certified that all the documents contained in the above typed set of papers are true copies.

Dated at Chennai, this 18TH day of December 2024


COUNSEL FOR THE APPLICANT

Details of Quarries Inspected by the Authorities as per G.O (Ms) No.19 Industries (MMC.2) Department dated 14.02.2022 for February, 2023

Sl. No	District	Total No. of Operative quarries/ Mines	No. of quarries inspected						No of quarries / mines in which violations noticed	Details of action taken
			District Collector	DRO	RDO	Tahsildar	Revenue Inspector	VAO		
1	Ariyalur	55	1	0	4	4	1	4	0	
2	Chengalpet	24	0	0	0	0	0	0	0	
3	Chennai	0	0	0	0	0	0	0	0	
4	Coimbatore	131	0	0	0	0	0	0	0	
5	Cuddalore	25	0	0	0	0	0	0	0	
6	Dharmapuri	29	0	0	0	0	0	0	0	
7	Dindigul	90	0	0	10	10	10	10	0	
8	Erode	24	0	0	0	0	0	0	0	
9	Kallakurichi	9	0	0	0	0	0	0	0	
10	Kancheepuram	44	0	0	0	0	0	0	0	
11	Kanyakumari	6	0	0	0	0	0	0	0	
12	Karur	70	1	2	3	3	3	3	0	
13	Krishnagiri	97	0	7	56	98	0	0	0	
14	Madurai	36	0	0	0	0	0	0	0	
15	Nagapattinam	3	0	0	0	0	0	0	0	
16	Namakkal	61	0	0	0	0	0	0	0	
17	Nilgiris	0	0	0	0	0	0	0	0	
18	Perambalur	56	0	0	0	0	0	0	0	
19	Pudukottai	48	0	0	0	0	0	0	0	
20	Ramanathapuram	6	0	0	0	0	0	0	0	

4

Details of Quarries Inspected by the Authorities as per G.O (Ms) No.19 Industries (MMC.2) Department dated 14.02.2022 for the month of October 2022

Sl. No	District	Total No. of Operative quarries	No. of quarries inspected						No of quarries / mines in which violations noticed	Details of action taken	
			District Collector	DRO	RDO	Tahsi Idar	Revenue Inspector	VAO			Total
1	Ariyalur	58	1	0	2	4	0	7	14	0	-
2	Chengalpet	18	0	0	0	0	0	0	0	0	-
3	Chennai	0	0	0	0	0	0	0	0	0	-
4	Coimbatore	122	0	0	4	14	18	19	55	0	-
5	Cuddalore	26	3		5	5	0	0	13	0	-
6	Dharmapuri	29	0	0	0	0	0	0	0	0	-
7	Dindigul	96	0	0	0	0	0	0	0	0	-
8	Erode	31	0	0	1	2	0	0	3	0	-
9	Kallakurichi	12	0	0	0	0	0	0	0	0	-
10	Kancheepuram	37	0	0	0	0	0	0	0	0	-
11	Kanyakumari	9	0	0	0	1	0	0	1	0	-
12	Karur	85	1	3	5	5	5	5	24	0	-
13	Krishnagiri	95	0	4	0	16	13	12	45	0	-
14	Madurai	33	1	0	0	4	0	0	5	0	-
15	Nagapattinam	15	0	0	0	3	0	0	3	0	-
16	Namakkal	65	1	0	0	0	0	0	1	0	-
17	Nilgiris	0	0	0	0	0	0	0	0	0	-
18	Perambalur	56	0	0	0	0	0	0	0	0	-
19	Pudukottai	76	2	0	0	0	0	0	2	0	-
20	Ramanathapuram	8	0	0	0	0	0	0	0	0	-

Sl. No	District	Total No. of Operative quarries	No. of quarries inspected							No of quarries / mines in which violations noticed	Details of action taken
			District Collector	DRO	RDO	Tahsi Idar	Revenue Inspector	VAO	Total		
21	Ranipet	24	0	0	0	0	0	0	0	0	-
22	Salem	78	0	0	0	0	0	0	0	0	-
23	Sivagangai	6	1	0	0	0	0	0	0	0	-
24	Tenkasi	32	0	0	0	2	0	0	0	1	-
25	Thanjavur	8	0	0	0	0	2	0	2	6	-
26	Theni	39	0	0	0	0	0	0	0	0	-
27	Thirupathur	11	0	0	0	0	0	0	0	0	-
28	Thiruvannamalai	79	0	0	0	0	0	0	0	0	-
29	Thoothukudi	45	0	0	4	0	0	0	0	4	-
30	Tirunelveli	1	0	0	0	3	0	0	0	3	-
31	Tiruppur	100	0	0	5	18	0	3	0	9	-
32	Tiruvallur	11	0	0	0	0	0	0	0	23	-
33	Tiruvarur	14	1	1	2	2	0	2	0	0	-
34	Trichy	35	0	0	0	0	0	0	0	10	-
35	Vellore	23	0	0	0	0	0	0	0	0	-
36	Villupuram	67	0	0	0	0	0	0	0	0	-
37	Virudhunagar	139	2	0	3	56	56	57	174	1	Penalty amount of Rs.2,50,000/- levied as per Collector Proceedings Rc.No.KV1/138/20 17, dated: 31.10.2022.
Total		1583	13	8	31	135	99	107	393	1	0

5

Details of Quarries Inspected by the Authorities as per G.O (Ms) No.19 Industries (MMC.2) Department dated 14.02.2022 for the month of November 2022

District	Total No. of Operative quarries/Mines	No. of quarries inspected						No of quarries / mines in which violations noticed	Details of action taken
		District Collector	DRO	RDO	Tahsildar	Revenue Inspector	VAO		
Ariyalur	16	1	0	2	3	2	2	0	
Chengalpet	24	0	0	0	0	0	0	0	
Chennai	0	0	0	0	0	0	0	0	
Coimbatore	128	0	0	5	3	0	0	0	
Cuddalore	13	2	0	3	3	3	2	0	
Dharmapuri	29	3	1	0	0	0	0	0	
Dindigul	90	0	0	0	0	0	0	0	
Erode	24	1	1	1	2	0	0	0	
Kallakurichi	9	0	0	0	0	0	0	0	
Kancheepuram	44	0	0	0	0	0	0	0	
Kanyakumari	6	0	0	0	1	0	0	0	
Karur	70	4	13	13	13	13	13	1	Penalty proposal sent to RDO
Krishnagiri	97	0	2	5	35	15	22	0	
Madurai	36	0	0	0	0	0	0	0	
Nagapattinam	4	0	0	0	0	0	0	0	
Namakkal	61	0	0	0	0	0	0	0	
Nilgiris	0	0	0	0	0	0	0	0	
Perambalur	56	0	0	0	0	0	0	0	
Pudukottai	48	2	0	0	0	0	0	0	
Ramanathapuram	5	0	0	0	0	0	0	0	

Sl. No	District	Total No. of Operative quarries/Mines	No. of quarries inspected							No of quarries / mines in which violations noticed	Details of action taken
			District Collector	DRO	RDO	Tahsildar	Revenue Inspector	VAO			
21	Ranipet	23	0	0	0	0	0	0	0	0	
22	Salem	78	0	0	0	0	0	0	0	0	
23	Sivagangai	4	1	0	0	0	0	0	0	0	
24	Tenkasi	25	0	0	0	0	0	0	0	0	
25	Thanjavur	3	1	0	0	2	0	2	2	0	
26	Theni	43	0	0	0	6	0	0	6	0	06 - Roughstone quarries - Report under preparation.
27	Thirupathur	10	0	0	0	0	0	0	0	0	
28	Thiruvannamalai	87	0	0	0	0	0	0	0	0	
29	Thoothukudi	54	0	0	3	3	0	0	0	0	
30	Tirunelveli	31	0	0	0	3	3	3	3	0	52 quarries inspected by District authorities Rs. 3,18,43,703 is remitted against penalty so far.
31	Tiruppur	95	0	0	2	8	0	0	0	0	
32	Tiruvallur	6	0	0	0	0	0	0	0	0	
33	Tiruvarur	0	1	1	1	1	1	1	1	0	
34	Trichy	39	0	0	0	0	0	0	0	0	
35	Vellore	20	0	0	0	0	0	0	0	0	
36	Villupuram	58	0	0	0	0	0	0	0	0	
37	Virudhunagar	149	1	2	7	54	46	53	0	0	
Total		1485	17	20	42	137	46	53	0	0	

Details of Quarries Inspected by the Authorities as per G.O (Ms) No.19 Industries (MMC.2) Department dated 14.02.2022 for the month of December 2022

District	Total No. of Operative quarries/Mines	No. of quarries inspected						No of quarries / mines in which violations noticed	Details of action taken
		District Collector	DRO	RDO	Tahsildar	Revenue Inspector	VAO		
Ariyalur	55	2	1	2	2	2	2	0	
Chengalpet	24	0	0	0	0	0	0	0	
Chennai	0	0	0	0	0	0	0	0	
Coimbatore	132	0	0	11	2	6	5	11	Penalty imposed by Sub Collector, As of Now penalty received only for 8 cases Rs.5,42,400/-
Cuddalore	13	3	0	4	5	0	0	0	
Dharmapuri	29	2	1	1	1	1	1	0	
Dindigul	90	0	0	4	10	10	10	0	
Erode	24	0	0	2	2	2	2	0	
Kallakurichi	9	1	0	0	0	0	0	0	
Kancheepuram	44	0	0	0	0	0	0	0	
Kanyakumari	6	0	0	1	0	0	0	0	
Karur	70	2	8	8	10	12	14	0	
Krishnagiri	97	0	2	5	35	15	22	0	
Madurai	36	0	0	0	0	0	0	0	
Nagapattinam	4	0	0	0	0	0	0	0	
Namakkal	61	0	0	0	0	0	0	0	
Nilgiris	0	0	0	0	0	0	0	0	
Perambalur	56	0	0	0	0	0	0	0	
Pudukottai	48	2	0	0	0	0	0	0	
Ramanathapuram	5	0	0	0	0	0	0	0	

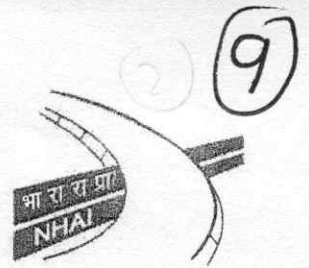
Sl. No	District	Total No. of Operative quarries/Mines	No. of quarries inspected						No of quarries / mines in which violations noticed	Details of action taken
			District Collector	DRO	RDO	Tahsildar	Revenue Inspector	VAO		
21	Ranipet	23	0	0	0	0	0	0	0	
22	Salern	78	0	0	0	0	0	0	0	
23	Sivagangai	4	0	0	0	0	0	0	0	
24	Tenkasi	25	0	0	0	0	0	0	0	
25	Thanjavur	3	0	0	0	0	0	0	0	
26	Theni	43	0	0	0	0	0	0	0	
27	Thirupathur	10	0	0	0	0	0	0	0	
28	Thiruvannamalai	91	0	0	0	0	0	0	0	
29	Thoothukudi	54	0	0	3	2	0	0	0	
30	Tirunelveli	31	0	0	0	0	0	0	0	Penalty of Rs. 5,05,63,703/- have been collected in Tirunelveli District.
31	Tiruppur	95	0	0	3	5	0	0	0	
32	Tiruvallur	6	0	0	0	0	0	0	0	
33	Tiruvarur	2	1	1	2	2	2	2	0	
34	Trichy	39	1	0	0	0	0	0	0	
35	Vellore	20	0	0	0	0	0	0	0	
36	Villupuram	55	1	0	0	0	0	0	0	
37	Virudhunagar	149	0	2	9	60	39	47	0	
Total		1531	15	15	55	136	89	105	11	

8



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)
National Highways Authority of India
(Ministry of Road Transport & Highways, Government of India)

परियोजना कार्यान्वयन इकाई - डिंडिगल / Project Implementation Unit - Dindigul
प्लॉट नं.1, ऐश्वर्यम हाइट्स, इंदिरा नगर, सेन्मनाइकेनपट्टी (पो), थाडिकोम्बु रोड, डिंडिगल - 624 004
Plot No.1, Aishwaryam Heights, Indira Nagar, Sennamanaickenpatti (P.O), Thadikombu Road, Dindigul - 624 004
दूरभाष / Tele: +91-451 2904199 वेब / Web: www.nhai.org ई-मेल / E-mail: piudindigul@nhai.org, dindigulpiu@gmail.com



NHAI/PIU/DGL/General/NH 209 (Pkg.III)/2023/ 1155

30.05.2023

To

The District Collector,
Tiruppur District,
Tiruppur

Sub : NHAI - PIU - DGL- Four laning of Dindigul-Pollachi section of NH-209 - Myvadi Village
Chai.78+300 - Stone quarry -Request to shut down the quarry - Regarding

Ref : (1) Tamilaga Vivsayeegal Pathukappu Sangam, Tiruppur District Petition
dated.10.05.2023

(2) Spl.DRO (L.A.), DGL Lr.No.1117/2022/A2, dt.19.05.2023

Sir,

Solicit your kind attention to the Petition 1st cited, in which it is stated that, one stone quarry in S.No.481/1B of Myvadi Village is functioning, which is 10 meter away from the ROW of Madathukulam-Pollachi stretch of NH-209. In the Project Highway there is one VUP and one major bridge have been constructed nearby to the said quarry. In the petition, they have stated that powerful explosives are being used to blast the rocks in quarry which cause cracks to the residential buildings situated in the vicinity.

2) Further, it is submitted that once the project work is completed and the four lane road is commissioned and opened for the public use, accidents may occur in the area due to the blasting of rocks by using explosives. There is more possibility of stone debris flown over the area while detenoting the explosives and shall affect the vehicular traffic in the stretch endangering the life of passengers and vehicles.

3) Hence, in the interest of public safety and to protect the project Highways, it is requested to take stern action and to curtail the quarrying activities forthwith. Copy of the petition and photocopy of the location are enclosed herewith for your kind perusal and action.

Yours sincerely,

Encl: As above

K. Govindasamy
(Govindasamy K) 30/5/23
Project Director

Cc to : SDRO, DGL.

Cc to: Thiru.P.Jeganathasamy
Tiruppur South District Deputy Secretary
Tamilaga Vivsayeegal Pathukappu Sangam,
Tiruppur District



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)
National Highways Authority of India
(Ministry of Road Transport & Highways, Government of India)

परियोजना कार्यान्वयन इकाई - डिंडिगल / Project Implementation Unit - Dindigul
प्लॉट नं. 1, ऐश्वर्यम हाइट्स, इंदिरा नगर, सेन्नामनाईकिनपट्टी (पो), थाडिकोम्बु रोड, डिंडिगल - 624 004
Plot No.1, Aishwaryam Heights, Indira Nagar, Sennamanaickenpatti (P.O), Thadikombu Road, Dindigul - 624 004
दूरभाष / Tele : +91-451 2904199 वेब / Web : www.nhai.org ई-मेल / E-mail : piudindigul@nhai.org, dindigulpiu@gmail.com

10



NHAI/PIU/DGL/General/NH 209 (Pkg.III)/2023/1933

02.09.2023

To

The District Collector,
Tiruppur District,
Tiruppur

Sub : NHAI - PIU - DGL- Four laning of Dindigul-Pollachi section of NH-209 - Myvadi Village in Madathukulam Taluk - Chai.78+300 - Stone quarry - Request to curtail the quarrying activities - Regarding

- Ref : (1) This Office Letter NHAI/PIU/DGL/General/NH 209 (Pkg-III)/2023/1155, dated 30.05.2023
(2) Petition of Thiru.P.Jeganathasamy of Narasingapuram, dated 28.08.2023 (copy marked to this Office)

Sir,

Invite kind attention to the references cited.

In the reference 2nd cited, the Petitioner has contended that, one stone quarry in the S.No.481/1B of Myvadi Village is functioning without adhering to the rules and regulations laid down in Mines and Minerals Act, causing damages to the irrigation canal and project road. In this regard, it is already submitted vide this office letter reference 1st cited, to curtail the quarrying activities to protect the public and private properties (copy enclosed).

It is requested to take necessary action against the mining activities at the said place, which is situated very near to the four lane project road.

Encl: As above

Yours sincerely,

L. Govindasamy
(Govindasamy K)
Project Director 02/9/23

Cc to: Thiru.P.Jeganathasamy
Tiruppur South District Deputy Secretary
Tamilaga Vivsayeegal Pathukappu Sangam,
959-Narasingapuram, Krishnapuram (Post),
Tiruppur District - 642 111

11

அனுப்புநர்

29.11.2024

ப.ஜெகநாதசாமி ph - 8270335865
S/o, பழனிக்கவுண்டர்
959, நரசிங்காபுரம்
கிருஷ்ணாபுரம் (அ)
மடத்துக்குளம் (தா) - 642111

பெறுநர்

உயர்திரு. மாவட்ட கண்காணிப்புக்குழு தலைவர்/மாவட்ட
ஆட்சிதலைவர் அவர்கள்
திருப்பூர் மாவட்டம்
திருப்பூர்.

பொருள்: சட்ட விரோத கனிம திருட்டின் மீது நடவடிக்கை எடுத்து
அரசுக்கு ஏற்பட்டிருக்கும் வருவாய் இழப்பை வசூல் செய்ய
வேண்டுகல் சம்பந்தமாக.

ஐயா,

திருப்பூர் மாவட்டம், மடத்துக்குளம் தாலுக்கா, மைவாடி 2
கிராமம் க.ச. 531/2B பூமியில் குடியிருந்து விவசாயம் செய்தும்,
கறிக்கோழி பண்ணை வைத்தும் வாழ்ந்து வருகிறேன்.

K.M.S.கருப்புசாமி (98420-02288) S/o, சுப்பையகவுண்டர்
No.1382/303A கருப்புசாமிபுதூர் மைவாடி(Po) மடத்துக்குளம்(Tk)
திருப்பூர்(Dt)- 642203 என்பவருக்கு,

திருப்பூர்(மா) மடத்துக்குளம்(தா) மைவாடி 2 (கி) க.ச 481/1B(part)
K.M.S.கருப்புசாமி குவாரிக்கு 1.25.0 ஹெக்டர் பரப்பில் சாதாரண
கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க திருப்பூர் மாவட்ட
ஆட்சியர் அவர்களின் செயல்முறை ஆணை ந.க.203/2016/கனிமம்
நாள் 26.2.2020 மற்றும் வட்டாச்சியர் மடத்துக்குளம், வருவாய்
கோட்டாச்சியர் உடுமலை, துணை இயக்குநர் (கனிமம்) மாநில
சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகளுக்கு

12

உட்பட்டும் 1959-ன் சிறுகனிம சலுகை விதி 19(1) 20 மற்றும் 22-ன் படி அரசு அனுமதி வழங்கியது.

சாதாரண கற்கள் 90815 m³ மற்றும் கிராவல் 5136 m³ 28.2.2020 முதல் 27.2.2025 வரை ஐந்து ஆண்டுகளுக்கு வெட்டியெடுக்க அனுமதி வழங்கப்பட்டது.

நிபந்தனைகளை மீறி

1. 1.25 ஹெக்டாருக்கும் அதிகமாக 1.77 ஹெக்டர் கனிமம், அதாவது 0.52 ஹெக்டர் அனுமதியின்றி திருட்டுத்தனமாக வெட்டியெடுக்கப்பட்டுள்ளது.
(அளவீடு Google மேப் இணைக்கப்பட்டுள்ளது)
2. ஒவ்வொரு ஸ்டேப்பிர்க்கும் 5மீ பெஞ்ச்சிஸ்டம் மூலம் வேட்டி எடுக்கபட வேண்டும் என்ற நிபந்தனையும் மீறப்பட்டுள்ளது. இதனால் (Ecological Disaster) நிலச்சரிவு, நிலநடுக்கம் போன்ற இயற்கை பேரழிவு ஏற்படும் சூழ்நிலை ஏற்படுத்தப்பட்டுள்ளது.
3. குவாரியை சுற்றிலும் 7.5மீ இடைவெளி விடப்படவில்லை.
4. குவாரி 37மீ ஆழம் மட்டுமே வெட்டியெடுக்க அனுமதி வழங்கப்பட்டுள்ள நிலையில் அதைவிட ஆழம் வெட்டி எடுக்கப்பட்டுள்ளது. இதனால் நிலத்தடி நீர்மட்டம் பாதிக்கப்பட்டு விவசாயம் பாதிக்கப்பட்டுள்ளது.
5. பவர்கிரிட் கார்ப்பரேசன்(PowerGrid Corporation) நிபந்தனை SRTS-III/UDPT/TLC/234 Dt26.05.2018-ல் 100மீ பாதுகாப்பு இடைவெளி விட்டு குவாரிப்பணி செய்ய வேண்டும் என்ற நிபந்தனையும் மீறப்பட்டுள்ளது.
6. குவாரி புலத்திற்கு கிழக்கில் செல்லும் உயர்மின் அழுத்த கம்பி பாதைக்கு 50மீ பாதுகாப்பு இடைவெளி அளிக்கப்பட வேண்டும் என்ற நிபந்தனையும் மீறப்பட்டுள்ளது.
7. இந்த குவாரி N.H.83-க்கு எவ்வித இடைவெளியும் இல்லாமல் (0 clearance) இருப்பதால் நிலச்சரிவு ஏற்படும் அபாயமும் எவ்வித பாதுகாப்பு ஏற்பாடுகளும் செய்யப்படாமல் உள்ளதால்

பெரும் விபத்து ஏற்பட்டு உயிர்சேதம் ஏற்படும் சூழ்நிலையும் உள்ளது.

தற்பொழுது, தற்காலிகமாக இந்த K.M.S.கருப்புசாமி குவாரிப்பணி நிறுத்தப்பட்டுள்ளதாக மாண்பமை N.G.T 74/2022 வழக்கில் 07.03.2024 அன்று அரசு தரப்பில் தகவல் தெரிவிக்கப்பட்டுள்ளது.

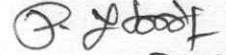
கனிமவள திருட்டின் மூலம் அரசுக்கு பலகோடி ரூபாய் வருவாய் இழப்பு ஏற்பட்டுள்ளது.

நிறுத்தப்பட்ட குவாரியிலிருந்து தொடர்ந்து கனிமம் திருட்டுத்தனமாக தற்போதும் கடத்தப்பட்டு வருகிறது. (போட்டோ ஆதாரத்துடன் வட்ட மற்றும் மாவட்ட கண்காணிப்புக்குழுவிற்கு புகார்மனு கொடுக்கப்பட்டுள்ளது)

பலமுறை நேரிலும் மின்னஞ்சல் மூலமாகவும் புகார்மனு கொடுத்தும் இதுவரை எவ்வித நடவடிக்கையும் எடுக்கப்படவில்லை.

எனவே, நீர், காற்று சுற்றுச்சூழல் சீர்கேட்டிற்கு தங்கள் தக்க நடவடிக்கை எடுத்து கனிமவள திருட்டின் மூலம் அரசுக்கு பலகோடி ரூபாய் வருவாய் இழப்பு ஏற்பட்டுள்ளதை வசூல் செய்ய வேண்டுமாய் பணிவுடன் கேட்டுக்கொள்கிறேன்

இப்படிக்கு



29/11/2024

☎: 82103-35865

நகல்கள்:

1. திரு.கமிஷனர், புவியியல் மற்றும் சுரங்கத்துறை, கிண்டி சென்னை.
2. திரு.உதவி இயக்குனர், புவியியல் மற்றும் சுரங்கத்துறை, திருப்பூர் மாவட்டம்.



Mohana Kannan <mkannan47@gmail.com>

(no subject)

1 message

Mohana Kannan <mkannan47@gmail.com>

Fri, Nov 29, 2024 at 11:53 PM

To: cgmchennai32@gmail.com, collrtup@nic.in, admines.tntr@nic.in, minetpr@gmail.com

IMG_20241129_0001.pdf
5414K

<Track on www.indiapost.gov.in>



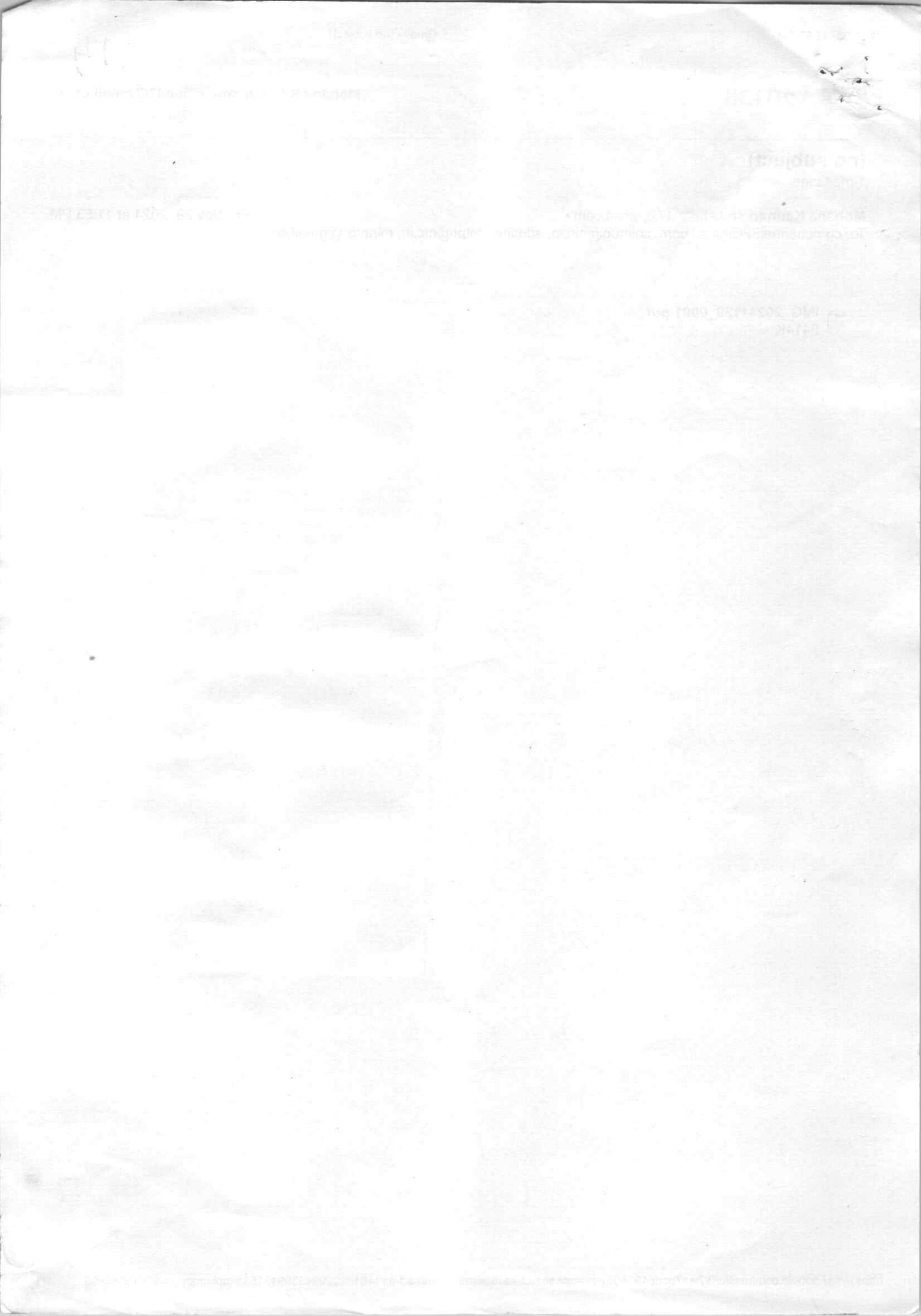
RT442767718IN IVR:8284442767718
RL MADATHUKULAM S.O <642113>
Counter No:1,30/11/2024,10:21
To:THE ASST DIRE,GEOGRAPHY AND MI
PIN:641601, Tirupur HO
From:P JAGANATHA,NO.959 HARASINGA
Wt:45gms Ack Fee:3.00,REG=17.0
Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>



RT442767695IN IVR:8284442767695
RL MADATHUKULAM S.O <642113>
Counter No:1,30/11/2024,10:21
To:THE DIRECTOR,GEOGRAPHY AND MI
PIN:600032, Guindy Industrial Estate S.O.
From:P JAGANATHA,NO.959 HARASINGA
Wt:45gms Ack Fee:3.00,REG=17.0
Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash).
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>



RT442767704IN IVR:8284442767704
RL MADATHUKULAM S.O <642113>
Counter No:1,30/11/2024,10:21
To:THE DIST COLL,TIRUPUR DIST
PIN:641601, Tirupur HO
From:P JAGANATHA,NO.959 HARASINGA
Wt:45gms Ack Fee:3.00,REG=17.0
Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)
<Track on www.indiapost.gov.in>



29-11-2024

15

From:

P.Jagannathasamy,
S/o. Palani Gounder,
959, Narasingapuram,
Krishnapuram Post – 642 111,
Madathukulam Taluk,
Tiruppur District.
Mobile : 8270335865.

To,

The District Collector / Chairman,
District Monitoring Committee,
Tiruppur District,
Tiruppur.

Respected Sir,

Sub. : Illegal mineral theft – request to take action against the theft – collect the revenue loss to the government – reg.

I am residing at Maivadi 2 Village, Madathukulam Taluk, Tiruppur District. I am eking out my livelihood by carrying agricultural work at the land comprised in Survey No. 531/2B and running a poultry farm situate at Maivadi 2 Village, Madathukulam Taluk, Tiruppur District. The Government has accorded permission to one Mr. K.M.S. Karuppusamy, son of Subbaiya Gounder, No. 1382/303A, Karuppusampudhur, Maivadi Post, Madathukulam Taluk, Tiruppur District – 642 203 (Mobile 98420 02288) for quarrying ordinary stones and gravel soil to an extent of 1.25.0 Hectare comprised in Survey No. 481/1B (Part) situate at Myvadi 2 Village, Madathukulam Taluk, Tiruppur District by the proceedings of the District Collector, Tiruppur District in Na. Ka. 203/2016/Minerals dated 26-02-2020, Tahsildhar, Madathukulam, Revenue Divisional Officer, Udumalaipet, by abiding to the conditions stipulated by the Deputy Director, (Minerals), State Environment Impact Assessment Commission and the permission was granted in accordance with the conditions defined under Rule 13(1), 20 of Small Minerals Concession Act, 1959. The permission was accorded to

(16)

quarry the ordinary stones with dimension of 90815 m³ and the gravel to a dimension of 5136 m³ for the period from 28-02-2020 to 27-02-2025.

But the following violations have taken place by violating the conditions stipulated at the time of granting permission for quarrying:

- a. The minerals was quarried illegally to an extent of 1.77 Hectare – 0.52 more than that of the stipulated 1.25 Hectare. (google map attached for reference).
- b. The condition of 5 meter quarrying should be carried out in each step in bench system is also violated. Due to this the ecological disaster like landslide, earthquake may happen.
- c. The 7.5 meter slit around the quarry was also violated.
- d. The cultivation activity was affected as the ground water table gone down as the quarrying work was carried very deep, more than the stipulated 37 meters depth.
- e. The condition of 100 meters of safety distance for quarry work stipulated by the Power Grid Corporation in SRTS-III/UDPT/TLC/234 dated 26-05-2018 also violated.
- f. The condition of safety distance of 50 meters from the high voltage electric wire pathway running on the eastern direction of the quarry land also violated.
- g. The slit between the quarry and the nearby NH 83 is not maintained (zero clearance), the possibility of landslide exists, further no arrangement was made for safety measures, therefore the circumstances aroused for accident and loss of life.

The Government has informed that the K.M.S.Quarry work is temporarily stopped in the case in N.G.T. 74/2022 on 07-03-2024.

Further, great revenue loss to several crores has occurred to the exchequer on account of illegal quarrying of minerals.

Though it was stated that the quarrying work is now stopped, but still illegal quarrying and smuggling of mineral is continuing. In this connection complaint was submitted to the Taluk and District Monitoring Committee with photograph / support / reference.

Several complaints were lodged in this connection personally and through e-mail as well. But no action was initiated.

I humbly request you to initiate action against the air, water, environment disorder and to collect the huge loss occurred to the Government on account of illegal quarrying of minerals.

Yours faithfully,
Sd/x x x
(P.JAGANNATHASAMY)
29-11-2024

Copy to :

- 1.The Commissioner,
Geology and Mining Department,
Guindy, Chennai.
2. Assistant Director,
Geology and Mining Department,
Tiruppur District.

//TRANSLATED COPY//

BENCH FORMATION PLAN (TOP VIEW)

Level	LAYER ID	CONSOLE ID
1	101	101
2	102	102
3	103	103
4	104	104
5	105	105
6	106	106
7	107	107
8	108	108
9	109	109
10	110	110

SITE LEGEND	
A	OFFICE
B	STORE ROOM
C	FIRST AID ROOM
D	REST SHELTER
K	TOILET
M	MAGAZINE

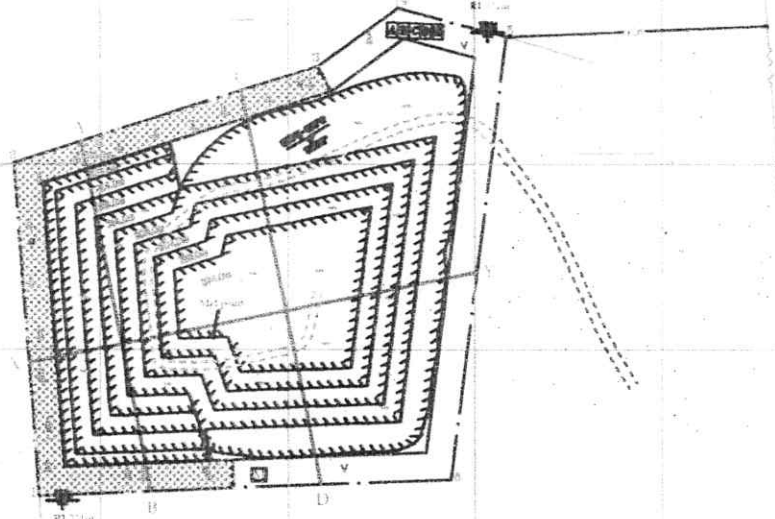
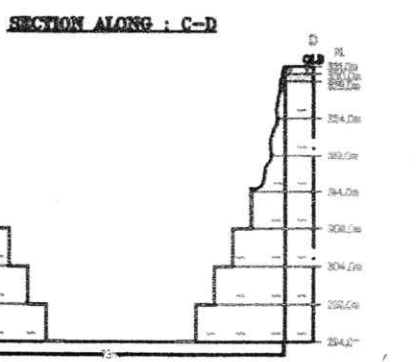
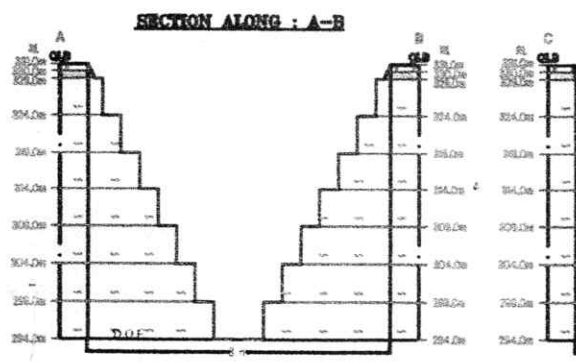
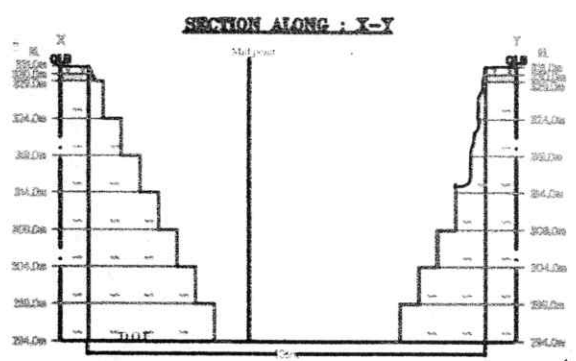


PLATE NO. IV
 BENCH FORMATION PLAN

APPLICANT
 DR. K. M. KANIBOLLA
 CIVIL ENGINEER
 NO. 125/30/1A, KARUNATHA ROAD,
 MYSURU-57
 DISTRICT: MYSURU
 STATE: KARNATAKA

LOCATION OF OIL APPLIED AREA:
 LOT NO. 441 (1ST F)
 EXTENT: 125/30/1A
 VILLAGE: MYSURU
 TALUK: MADAKSHIMILA
 DISTRICT: MYSURU
 STATE: KARNATAKA



INDEX

OIL APPLIED AREA BOUNDARY	
MINIMUM SAFETY DISTANCE	
TEMPORARY BENCH MARK	
DOE	
WEATHERED FORMATION	
FOURTH LINE	
QUARRY PIT	
TRAIL & DIP	
CONTOUR	
DRIVE	
QUARRY ROAD	
APPROACH ROAD	
HT LINE	
DEPTH OF EXCAVATION	
IVY PLANTATION	

CONCEPTUAL PLAN & SECTIONS
 SCALE: PLAN = 1:100
 SECTION: VERT. = 1:100

PREPARED BY:
 THIS IS TO CERTIFY THAT THE INFORMATION IN THIS PLAN IS TRUE AND CORRECT TO THE BEST OF MY KNOWLEDGE BASED UPON THE LEASE MAP AUTHENTICATED BY STATE GOVERNMENT

(Signature)
 DR. P. BHARGAVANANDA, P.E.,
 QUALIFIED PERSON

Area : 1.77 ha



Distance Units : ...



19



107.86 m

66.96 m

74.57 m

35.71 m

53.12 m

68.48 m

45.1 m

56.8 m

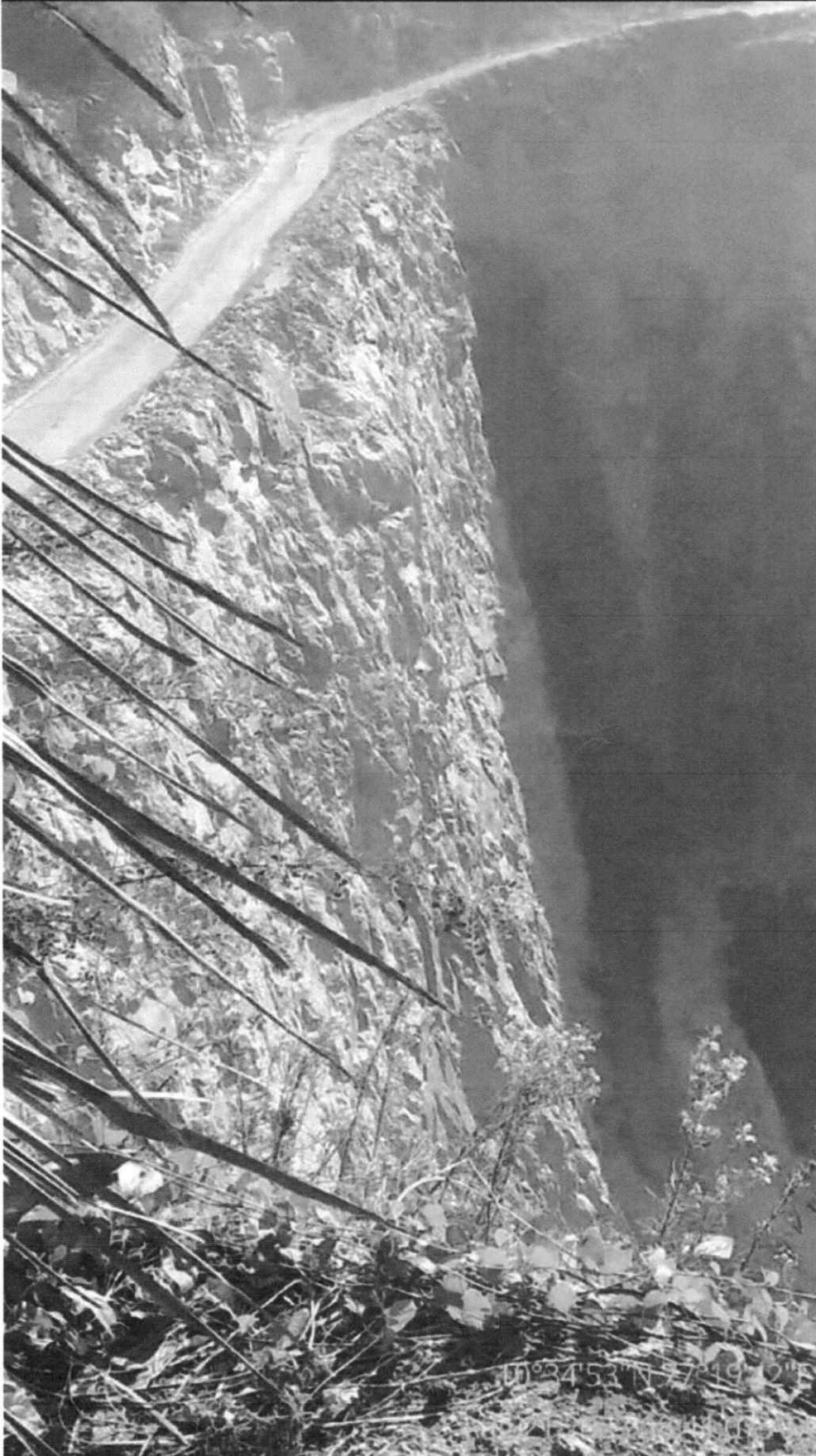
Google

50 m



↑ (20)

No bench Formation



Uⁿ24'53"N 97°19'00"W

(10)





21

Four Lane Road very near to Quarry.



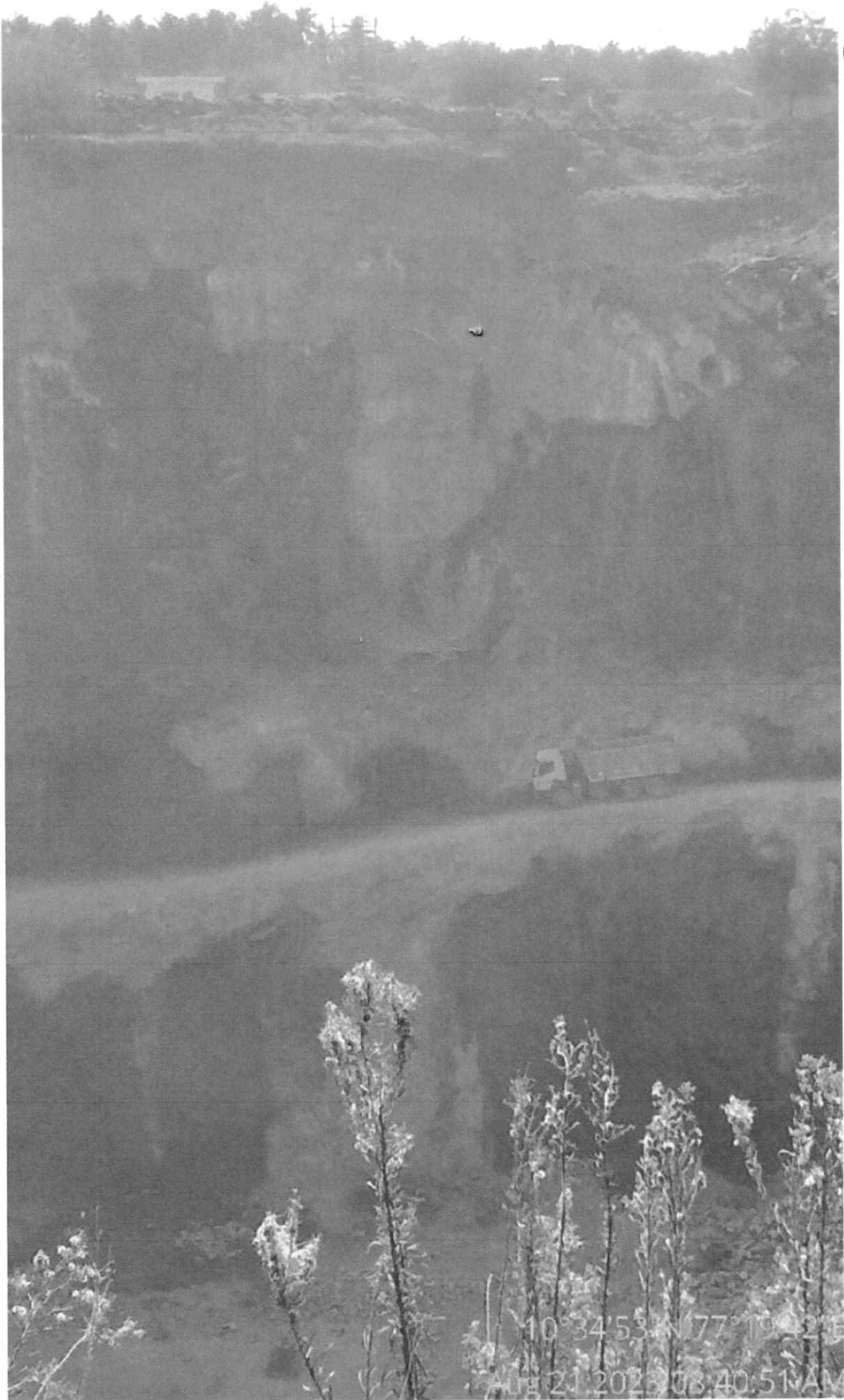


22

No Bench Formation



23



40° 34' 53" N 77° 19' 42" E
Aug 21, 2023 08:40:51 AM

55

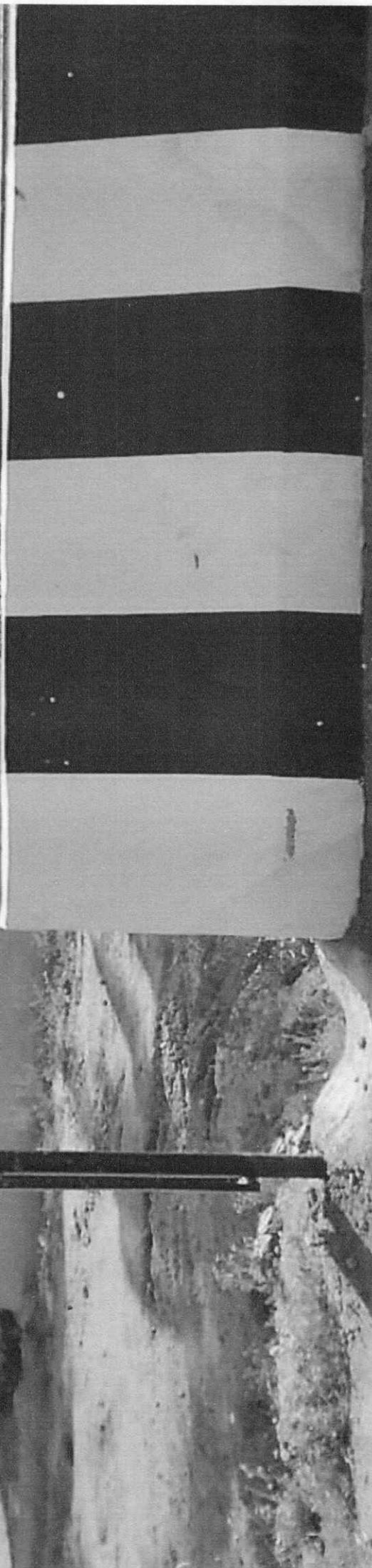


24



27





Myvadi

25

AUG 21, 2023 08:43:31 AM



26

Myvadi

AUG 21 2023 08:43:14 AM

(27)



No 7.5 mts clearance left from Boundary.



August 1953
10:37 AM

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

O.A. No. 74 of 2022 (SZ)

T. Rathnasamy,

...Applica

nts

Vs.

The District Collector,
Tiruppur District & Ors.

...Respondents

ADDITIONAL TYPED SET - II

M/S. D.R. ARUN KUMAR
(E.No. 1933/2014)
COUNSEL FOR APPLICANT
9942359090